

**Central Administrative Tribunal  
Principal Bench, New Delhi**



**C.P. No. 140/2020  
in  
O.A. No. 1332/2018  
with  
M.A. No. 1618/2020**

**This the 16<sup>th</sup> day of September, 2020**

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Amit Kumar Jha, aged 34 years  
Working as Primary Teacher  
S/o Shri Burendra Kumar Jha  
R/o Kh. No. 15/16, Gali No. 21  
A-1 Block, Kamal Vihar,  
Komalpur, Sant Nagar,  
Burari, Delhi-110 084

...Applicant

(By Advocate:Shri Vidya Sagar)

**VERSUS**

1. Vijay Kumar Dev  
Working as Chief Secretary  
Govt. of NCT of Delhi  
Sachivalay  
New Delhi-110002
2. Shailendra Singh Parihar  
Working as Secretary  
Delhi Subordinate Services Selection Board  
FC-18, Institutional Area,  
Karkardooma  
Delhi-110 092



3. Binay Bhushan  
Working as the Director  
Directorate of Education  
Govt. of NCT of Delhi  
Old Secretariat  
Delhi-110006
4. Indira Gandhi National Open University  
Through its Registrar  
Maidangarhi  
New Delhi-110 068

...Respondents

(By Advocate: Ms. Esha Mazumdar for R-1, 2 and 3)

### **ORDER (Oral)**

#### **Hon'ble Mr. R.N. Singh, Member (J):**

The present CP has been filed alleging wilful defiance of the directions of the Tribunal in Order dated 11.02.2020 passed in the aforesaid OA. In pursuance to the notice issued to the respondents, they have filed compliance affidavit. With the assistance of the compliance affidavit dated 10.09.2020, Ms. Esha Mazumdar, learned standing counsel for the Respondents No. 1, 2 and 3, submits that the respondent- DSSSB has provisionally nominated the petitioner vide supplementary Result Notice No.658 dated 25.08.2020 (Annexure R1) and dossier of the applicant has also been forwarded to the user Department, i.e., Directorate of Education on 04.09.2020 (Annexure R-II).

2. Ms. Esha Mazumdar, learned counsel, further submits on instructions that the Directorate of Education will further consider and pass appropriate



orders in the matter as expeditiously as possible and in any case within three weeks from the date of receipt of a copy of this Order.

3. In view of aforesaid submissions and with the consent of learned counsels of the parties, the present CP is closed. Notices issued to the respondents are discharged. However, it is made clear that the petitioner shall be at liberty to get the aforesaid CP revived by filing an appropriate MA, if the undertaking given by the Directorate of Education through the learned counsel today is not complied with.

4. CP is disposed of as above. Pending MA also stands disposed of.

**(Mohd. Jamshed) (R.N. Singh)**  
**Member (A) Member (J)**

/ravi/uma/akshaya/